

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. 2505/2000

Thursday, this the 29th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Kirtan Singh  
S/O Shri Dareao Singh  
R/O Village Maghola  
Post Gajrola  
(UP)  
Presently working as  
Asstt. Station Master  
Mehrauli Railway Station  
District Ghaziabad  
(UP)

..Applicant

(By Advocate: Shri S.K. Gupta for Shri B.S. Gupta)

Versus

1. Union of India  
through General Manager  
Northern Railway  
Baroda House,  
New Delhi
2. Sr. Divisional Personnel Officer  
Moradabad Division  
Northern Railway  
Moradabad.
3. Divisional Railway Manager  
Moradabad Division  
Northern Railway  
Moradabad.

..Respondents

(By Advocate: Shri D.S. Jagotra)

O R D E R (ORAL)

Heard the learned counsel on either side.

2. The applicant's claim for his salary for the month of December, 1992 and for payment of overtime for 342 hours in one instance and for 2485 hours in another form the basis of this OA. Various details required for working out the amount actually due to the applicant have been provided in the annexures supplied by him. In the short reply filed on behalf of the respondents, they have stated that a total amount of Rs.88709/- found due to the applicant has been passed for payment to the applicant.

(2)

The learned proxy counsel appearing on behalf of the applicant states at the bar that in addition to the aforesaid amount, the applicant has received a further sum of Rs.5000/- approximately. Though, the total amount due to him has not be worked out by the applicant, he wants the respondents to supply to him the details of the aforesaid payments to enable him to find out for himself whether the payments made are in conformity with the details supplied in the annexures to the OA.

3. I have considered the submissions made by the learned counsel on either side and dispose of this OA by directing the respondent-authority to provide the aforesaid detail to the applicant latest within two months from the date of receipt of a copy of this order. Needless to say that on being aggrieved by the details to be supplied by the respondents, the applicant will be at liberty to agitate the matter once again if so advised in an appropriate forum.

4. The present OA is disposed of in the aforestated terms. No costs.

(S.A.T. Rizvi)  
Member (A)

/sunil/